

**ACTION TAKEN REPORT IN COMPLIANCE OF THE ORDERS OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI DATED 14.09.2020 IN APPEAL NO. 08/2020 AND 9.12.2020 IN EXECUTION APPEAL NO. 24/2020 IN APPEAL NO.77/2019 AND THE DIRECTIONS PASSED BY CHAIRMAN, CPCB VIDE NO. CPCB/IPC-VI/DD&DNH DATED 18.1.2021.**

The Pollution Control Committee (PCC) DD&DNH in compliance of the orders of Hon'ble NGT, Principal Bench, New Delhi dated 14.9.2020 and 9.12.2020 and the directions passed by Chairman, CPCB vide No. CPCB/IPC-VI/DD&DNH dated 18.1.2021, has taken necessary actions and the action taken report is furnished as under.

- (a) Categorized the industrial sector, Fly ash bricks/blocks manufacturing using fuel under green or orange category is carried out in line with the CPCB criteria and guidelines and issued order vide No. PCC/PCC/DDD/NGT-77(2019) (DNH)-ACC Platinum (Part-I)/2019-20/31 dated 27.01.2021. Copy of the said order is enclosed herewith as **Annexure A**.
- (b) Acted upon the consent application of the industrial unit M/s Platinum AAC Blocks Pvt. Ltd at Kherdi Village, Silvassa and issued order vide No. PCC/PCC/DDD/NGT-77(2019) (DNH)-ACC Platinum (Part-I)/2019-20/30 dated 27.01.2021. Copy of the said order is enclosed as **Annexure B**.
- (c) Consent to establish is issued to the said unit for manufacturing of AAC Blocks of 2,50,000 Cu.M per annum vide Consent No. PCC/DDD/ O-2764/WA/AA/KD/16-17/20 dated 27.01.2021 Copy of the said consent is enclosed as **Annexure C**.
- (d) Restored the Power Connection vide letter No. PCC/DDD/O-2764/WA/AA/KD/16-17/29 dated 27.01.2021. Copy of the said letter is enclosed as **Annexure D**.

- (e) PCC, DD&DNH has adopted the revised criteria and categorised the industrial sectors into Red, Orange, Green and White Categories as per the modified directions issued by CPCB dated 7.3.2016, 30.4.2020 and 10.07.2020 and notified the same by the UT Administration of DNH&DD vide notification No. PCC/DMN/13 (Part VI)/2020-21/448 dated 25.01.2021. Copy of the said notification is enclosed herewith as **Annexure E**.
- (f) PCC, DD&DNH submitted its compliance report to Chairman, CPCB in response to the directions issued under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act,1974 and the Air (Prevention & Control of Pollution) Act,1981 regarding granting permission to operate in compliance of orders of Hon'ble NGT vide No. PCC/PCC/DDD/NGT-77(2019) (DNH)-ACC Platinum (Part-I)/2019-20/452 dated 27.01.2021 **Annexure F**.

Accordingly, the orders passed by the Hon'ble NGT, Principal Bench, New Delhi and directions given by the Chairman, CPCB are complied with.

Submitted with due respect for kind perusal.

*K. Ravichandran*  
12/2/21  
(K. Ravichandran)  
Member Secretary  
Pollution Control Committee  
DNH&DD

No. PCC/DDD/NGT-77(2019)(DNH)-  
ACC Platinum (Part-I)/2019-20/ 31  
Office of the Member Secretary,  
Pollution Control Committee  
Udyog Bhavan, First Floor  
Bhenslore, Nani Daman  
Dated: 27.01.2021

**Sub: Directions under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act,1974 and the Air (Prevention & Control of Pollution) Act,1981 regarding granting permission to operate in compliance of orders of Hon'ble NGT.**

### ORDER

In Compliance of Orders of Hon'ble NGT, the Chairman, CPCB in exercising the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and 18 (1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 directed PCC,DD&DNH to categorise the Industrial sector, Fly ash bricks/blocks manufacturing using fuel under green or orange category, depending on the quantity of fuel consumption, in line with the CPCB criteria and guidelines for categorisation of Industrial sectors.

In view of the above, as per methodology given Table F-2: Air Pollution Score, in the final document on revised classification of Industrial Sectors under Red, Orange, Green and White Categories of CPCB (February,2016), the categorisation of Industrial sector, Fly ash bricks/blocks manufacturing using fuel under green or orange category is carried out in compliance of the directions of CPCB and orders of Hon'ble NGT as under.

#### **Green Category:**

For all such industries in which the daily consumption of fuel is less than 12 MT/day and the particular (Particulate/gaseous/process) emissions from which can be

controlled with suitable proven technology falls under green category,

**Orange Category:**

For all such industries in which the daily consumption of fuel is 12 MT/day to 24 MT/day and more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology and particular emissions from which can be controlled only with high level equipments/technology like ESPs, Bag House filters, High efficiency chemical wet scrubbers etc. respectively falls under Orange category.

This issue with the approval of the competent authority.

  
(K. Ravichandran)  
Member Secretary,  
PCC, DD&DNH

Copy to

1. Chairman, CPCB for favour of information
2. Advisor to Administrator, DNH &DD for favour of information
3. PS to Hon'ble Administrator, DNH &DD for favour of information

No. PCC/DDD/NGT-77(2019) (DNH)  
ACC Platinum (Part -I)/2019-20/30  
Office of the Member Secretary,  
Pollution Control Committee  
Udyog Bhavan, First Floor  
Bhenslore, Nani Daman  
Dated: 27.01.2021

## ORDER

Whereas, M/s. Platinum AAC Blocks Pvt. Ltd submitted its application on 19.12.2016 to PCC, Daman & Diu and Dadra & Nagar Haveli for its consent to Establish to manufacture Autoclaved Aerated Concrete (AAC blocks), with a capacity of 2,50,000 Cubic meter per annum at Survey No. 19/1, Kherdi village, with a capital investment of Rs. 7.65 crores and the likely employment to be generated is 60. The list of raw materials to be used as per the application in manufacturing of AAC blocks includes Flyash/ Silica sand 5500 MT/month, 1512 MT/month, Lime 756 MT/month, Aluminium powder 6.1 MT/month, Gypsum 126 MT/month, SoL oil 10000 litres/month, Furnace oil 7500 Mt/month, and Coal 800 MT/month. Further, the unit also mentioned other raw materials like casting soda, expanded clay, agent foaming, black trap dust and sand, if required. The list of machinery to be installed include silo tank, slurry pool, cement and slurry weighing scale, pouring mixture, block mould, cutting machine line, tilting crane, loading crane, autoclave, ferry pusher, rail track, loader track, coal steam boiler of 5.5 MT/hr, Air compressor, vacuum pump, RO plant, sledge pump, production crane, coal crusher, winch machine, header, tractor with bull, JCB, plastic rope, for clip, DG set, ETP Plant, Dumper, electric motors, all types of pumps, all type of fitting pipes, electric fittings, wire ropes, machinery spare parts, bearings, office accessories, and weigh bridge, etc. The boiler details provided by the unit include industrial coal/ lignite fired boiler having an evaporation capacity of 5500 kg/hr (F&A 100° C) and suitable for a working pressure of 17.58kg/cm<sup>2</sup>.

Whereas, the PCC, DD & DNH in response to the consent application received on 19.12.2016, asked the M/s Platinum AAC Pvt. Ltd to submit the details such as capacity of Effluent Treatment Plant, mode of effluent generation, and its quantity and quality as submitted in the list of plant & machinery, raw material Fly Ash from where it is procured and how it will be transported, hazardous waste to be generated and its mode of collection and disposal and based on the response the consent application of the M/s

Platinum AAC blocks Pvt. Ltd for establishment of Autoclaved Aerated Concrete Unit was rejected by PCC on 19.06.2017.

Whereas, M/s Platinum AAC Blocks Pvt. Ltd again vide letter dated 22.09.2017 requested to consider the application for consent to establish, stating that they are not going to transport fly ash but will use flyash from Thermal Power Plant, Dahanu and use briquette as fuel and wrongly mentioned coal as fuel for boiler and the said application was rejected by PCC on 19.02.2017.

Whereas, M/s Platinum AAC Blocks Pvt. Ltd again submitted a letter on 19.02.2019 to change the category and requested to consider their product under green category and grant consent to establish for manufacturing of AAC blocks 2,50,000 Cu. m per annum and an inspection was carried out by officials of PCC and was found that the unit was fully established and operational without obtaining prior consent to establish/operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, and on the basis of inspection, a closure order was issued to M/s Platinum AAC Blocks Pvt. Ltd, Kherdi Village, Silvassa on 03.05.2019.

Whereas, M/s Platinum AAC Blocks Pvt. Ltd further sent letters on 13.06.19, 16.6.2019, 20.06.2019, 27.06.2019 and emails to the Appellant for consideration and PCC vide its letter dated 20.8.2019 conveyed that the application cannot be considered and hence rejected the same, and M/s Platinum AAC Blocks Pvt. Ltd filed a case before the Hon'ble NGT challenging the rejection order.

Whereas, the Hon'ble National Green Tribunal vide its order dated 17.01.2020, directed the PCC to pass an order in accordance with law and intimate about the action taken. In compliance of the order of the Hon'ble Tribunal, the PCC passed an order dated 03.02.2020, stating that the Platinum AAC Blocks Pvt. Ltd had established and operated the Autoclaved Aerated Concrete Unit at Kherdi without obtaining the prior Consent to Establish (CTE) and prior Consent to Operate (CTO) from the Appellant and violated the provisions of Environment (Protection) Act, 1986, Environment (Protection) Rules, 1986, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and as per existing notification, manufacturing of Autoclaved Aerated Concrete using fly ash is not allowed to be established.

Whereas, M/s Platinum AAC Blocks Pvt. Ltd had filed an appeal in Hon'ble NGT (WZ) vide Appeal No. 08 of 2020 (WZ). The Hon'ble NGT (WZ), after going through all the details mentioned in the reply submitted by

the PCC and after hearing both the parties, directed the matter to be listed before the Hon'ble Chairperson vide order dated 27.08.2020.

Whereas, PCC, DD & DNH also filed an Application for clarification/modification (M.A. No. 48 of 2020) of order dated 17.01.2020, passed by Hon'ble Tribunal in Appeal No. 77 of 2019, filed by M/s Platinum AAC Blocks Pvt. Ltd.,

Whereas, Hon'ble NGT by its order dated 21.08.2020, disposed of the said application on the basis that the PCC doesn't have any bar in giving appropriate direction to run the unit, rather than closing it down.

Whereas, Hon'ble NGT passed an order on 14.09.2020 in the appeal filed by M/s Platinum AAC Blocks Pvt. Ltd, by setting aside the order dated 03.02.2020 passed by the Pollution Control Committee, and allowed the Appeal preferred by M/s Platinum AAC Blocks Pvt. Ltd. As regard for the potential for pollution Hon'ble NGT mentioned that there is no bar to the respondent committee regulating the same by giving direction in that regard as per law instead of closing the unit by wrongly terming it as a red unit.

Whereas, CPCB vide its letter dated asked to submit the action taken report regarding green category project of M/s Platinum AAC Pvt. Ltd and PCC, DD & DNH informed CPCB that it has been decided to prefer an appeal by adducing the reasons for appeal vide letter dated 9.12.2020.

Whereas, the PCC, DD & DNH, preferred an appeal in Hon'ble Supreme Court on 10.12.2020.

Whereas, M/s Platinum AAC Blocks Pvt. Ltd filed an Execution Application on 9.12.2020 and Hon'ble NGT passed an order dated 9.12.2020 directing the Chairman, CPCB to look into the matter and take remedial action expeditiously.

Whereas, the CPCB convened the meeting on 5.1.2021 and 6.1.2021. The Chairman, CPCB emphasized that PCC has to comply with the order of Hon'ble NGT as no stay has been granted and sufficient time has already lapsed.

Whereas, Chairman, CPCB in compliance of orders of Hon'ble NGT vide directions dated 18.1.2021, directed PCC, DD & DNH (i) to categorise the industrial sector fly ash bricks/blocks manufacturing using fuel under green or orange category depending on the fuel consumption in line with CPCB criteria and guidelines for categorisation of industrial sectors, (ii) to act upon the consent application of the industrial unit M/s Platinum AAC Blocks Pvt. Ltd, Village Kherdi, Silvassa, accordingly for granting permission to operate in compliance of orders of Hon'ble NGT and (iii) to

adopt and implement the CPCB criteria and guidelines for categorisation of industrial sectors into Red, Orange, Green and White category issued vide CPCB directions dated 7.3.2016 with immediate effect. The PCC, DNH & DD shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions, to CPCB within 10 days from the receipt of directions.

Whereas, the UT Administration has categorised the industrial sector into Red, Orange, Green and White Categories as per modified directions given by CPCB vide letter dated 7.3.2016, 30.04.2020 and 10.07.2020 and notified vide Notification No. PCC/DMN/13 (part VI) 2020-21/448 dated 25.01.2021 and uploaded in web portal.

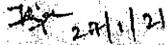
Whereas, Hon'ble Supreme Court dismissed the Civil Appeal (C.A. No. 116/2021) on 27.01.2021.

Whereas, the PCC, DD & DNH categorised the fly ash bricks/blocks manufacturing using fuel under green or orange category depending on the fuel consumption in line with CPCB criteria and guidelines for categorisation of industrial sectors vide order No. PCC/DMN/13 (Part VI)/2020-21/ dated 27.01.2021.

Whereas, the Autoclaved Aerated Concrete blocks manufacturing unit of the M/s Platinum AAC Blocks at Kherdi village, silvassafalls under Orange category as the installed boiler capacity is 5.5 MT/hr and the fuel consumption is more than 24 MT and the particular emissions from which can be controlled only with high level equipments like Bag House filters.

Now, therefore the PCC, DD & DNH hereby issue the consent to Establish under Orange category to M/s Platinum AAC blocks Pvt. Ltd, Kherdi village, Silvassa in compliance of the directions passed by Chairman, CPCB vide No. CPCB/IPC-VI/DD&DNH dated 18.1.2021 and orders of Hon'ble NGT, Principal Bench, New Delhi dated 10.9.2020 and 9.12.2020.

Issued with the approval of the competent authority

  
( K. Ravichandran )  
Member Secretary  
Pollution Control Committee  
DNH & DD

Copy to

1. Chairman, CPCB for favour of information
2. Advisor to Administrator, DNH & DD for favour of information
3. PS to Hon'ble Administrator, DNH & DD for favour of information



प्रदुषण नियंत्रण समिति  
Pollution Control Committee

ANNEXURE - C

दमण एवं दीव तथा दा.न.ह.  
Daman & Diu and Dadra Nagar Haveli  
1st Floor, Udyog Bhavan, Bhenstole, Nani Daman.

**ORANGE CATEGORY**

**Consent to Establish**

{Under the provision/ Rules of below mentioned Environmental Acts}

Consent No. PCC/DDD/O-2764/WA/AA/KD/16-17/20

Date : 27/01/2021

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:

M/s Platinum AAC Blocks Pvt. Ltd.,  
Sr. No. 19/1, Village Kherdi, Silvassa, DNH.

1. The Consent to Establish is granted for a period upto 31/12/2021.
2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	AAC Blocks (Autoclaved Aerated Concrete)	2,50,000 CM3/ Annum

**3. Product / Process Specific Conditions:**

- 3.1 The unit shall store fly ash in closed silos of adequate capacity.
- 3.2 The unit shall strictly comply with the Fly Ash Notification issued under the EP Act.
- 3.3 The unit shall not discharge any type of wastewater outside the premises.
- 3.4 The unit shall develop green coverage / plantation in minimum 33% of the project area.
- 3.5 The unit shall obtain membership for CHWTSDF for disposal of hazardous waste and comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 3.6 The hazardous waste shall be stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
- 3.7 Used oil shall be sold to register recycler / re-processor.

**4. Conditions under the Water Act:**

- 4.1 The daily water consumption and wastewater generation is as under :

Sr. No.	Water Consumption	Quantity (Kilo liter/Day)
	Domestic	30
	Process	80
	Boiler	45

Daman Office Phone : (0260) - 2262524, 2260975 / Silvassa Office Phone : (0260) - 2630260  
E-mail : mspcc\_dmn@pccdaman.info, mspcc\_ad1@pccdaman.info, www.pccdaman.info

Sr. No.	Wastewater Generation	Quantity (Kilo liter/Day)
	Domestic	3.0
	Process	

- 4.2 The daily quantity of sewage from the factory shall not exceed 3 KL/Day.
- 4.3 The unit shall obtain NOC from Central Ground Water Authority (CGWA) for extraction of ground water.
- 4.4 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated/untreated effluent outside factory premises. The effluent shall be treated with comprehensive treatment system and the treated effluent shall be reused/recycled for activities within the factory premises.
- 4.5 Sewage Treatment - Domestic effluent shall be disposed through septic tank/soak pit system and shall conform to the following standards:

BOD (5 days at 20 <sup>o</sup> C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

## 5. Conditions under Air Act:

- 5.1 The unit should not use Coal / Pet Coke / Lignite as a fuel to the Boiler.
- 5.2 The unit shall not generate any fugitive emissions from manufacturing process as well as any other ancillary activity/operation except permitted.
- 5.3 The unit shall provide adequate capacity of air pollution control system to all dust / gases pollutants generating sources to control the emissions.
- 5.4 The Bag Filter shall be operated efficiently and effectively to achieve the norms prescribed by the PCC.
- 5.5 The unit shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of Bag Filters and assign responsibility of preventive maintenance to the senior officer of the unit.
- 5.6 The unit shall regularly carry out monitoring from the MoEF & CC recognized laboratory / Agency with respect to the efficiency of the Air Pollution Control Equipment and upgrade the Bag Filters from time to time as required and furnish the report in this regard to the Pollution Control Committee on quarterly basis.
- 5.7 The fugitive dust emission in the work zone environment and ambient air environment shall be monitored. The emissions shall conform to the standards prescribed by the concerned authorities as well as the Pollution Control Committee from time to time. The indicative guidelines mentioned herewith shall be followed to reduce fugitive emissions:
- Raw materials unloading / loading and storage shall be done in the covered area.
  - All transfer points shall be fully enclosed.
  - All the conveyers shall be provided with conveyer cover.
  - Internal roads shall be paved properly to reduce the fugitive emissions during vehicular movement.
  - Accumulated dust on the ground and other surfaces shall be removed / swept regularly and the area shall be wetted after sweeping.



प्रदुषण नियंत्रण समिति  
Pollution Control Committee

दमण एवं दीव तथा दादरा.ह.  
Daman & Diu and Dadra Nagar Haveli  
1st Floor, Udyog Bhavan, Bhensiore, Nani Daman.

- f. Air born dust shall be controlled with water sprinkling at suitable intervals in the plant and along internal roads.  
g. Transportation of raw materials shall be done in the vehicles covered from the top.

5.8 The following shall be used as fuel in Boiler,

Sr. No.	Installed Utility	Capacity	Fuel
1.	Boiler	5.5 TPH (01 no.)	Briquettes - 800 MT/Month

5.9 The flue gas emission through stack attached to Boiler, shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
1.	Boiler	30 Meters.	Particulate Matter	150 mg/NM <sup>3</sup>
			SO <sub>2</sub>	100 ppm
			NOx	50 ppm

5.10 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	100 (24 hours average)
Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	60 (24 hours average)
Oxides of Nitrogen (NO <sub>2</sub> ) µg/m <sup>3</sup>	80 (24 hours average)
Oxides of Sulphur (SO <sub>2</sub> ) µg/m <sup>3</sup>	80 (24 hours average)

5.11 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.12 There shall be no emission other than the permitted installation and a quarterly Stack monitoring report, Ambient air quality monitoring report and Noise monitoring report from MoEF & CC recognized laboratory shall be submitted.

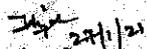
5.8 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below;

Day time	6 a.m. to 9 p.m.	75 dB(A)
Night time	9 p.m. to 6 a.m.	70 dB(A)

7. GENERAL CONDITIONS:

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

- 7.2 If at any time, it is observed that effluent fails to conform to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the consent will be withdrawn prohibiting the industry to manufacture either existing or new products.
- 7.3 The applicant shall submit separate application for obtaining CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this Consent to Establish.
- 7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977 and as amended.
- 7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986 and as amended.
- 7.6 The applicant shall comply with the Plastic Waste Management Rules, 2016 and as amended.
- 7.7 This consent is further subject to greening the surrounding area inside and outside the unit/factory.
- 7.8 In case of change of process/installation, which is likely to have discharge / emission a separate application shall be made.
- 7.9 The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- 7.10 Solid waste – The non hazardous solid waste arising in the factory premises, sweeping, etc., be disposed of scientifically so as not to cause any nuisance / pollution.
- 7.11 The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and condition of this consent regarding pollution levels.
- 7.12 The unit shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31 March in the prescribed Form – V as per the provisions of rule 14 of the Environment Protection (2<sup>nd</sup> Amendment) Rules, 1992.
- 7.13 The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plant and air pollution control systems. A register showing consumption of chemicals used for treatment shall be maintained.

  
27/1/21  
Member Secretary  
Pollution Control Committee  
Dadra Nagar Haveli and Daman & Diu  
Daman

No. PCC/DDD/O-2764/WA/AA/KD/16-17/29  
Office of the Member Secretary,  
Pollution Control Committee,  
DNH & DD,  
Daman.

Dated : 27.01.2021

To,  
M/s Platinum AAC Blocks Pvt. Ltd.,  
Sr. No. 19/1, Village Kherdi, Silvassa,  
DNH.

**Sub. :** Re-connection of power supply and compliance of the direction issued under section 33-A of the Water Act, 1974 and under section 31-A of the Air Act, 1981-reg.

**Ref.:** This office closure direction vide No. PCC/DDD/O-2764/WA/AA/KD/16-17/124 dated 03.05.2019.

With reference to the above mentioned subject, it is informed that your unit was issued with a closure direction vide order dated 03.05.2019 for grossly violating the provisions under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and to prevent environmental pollution.

However, as per the direction of Hon'ble NGT, vide order dated 14.09.2020 and order dated 09.12.2020 and directions issued by Chairman, CPCB on 18.01.2021 under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the of Air (Prevention & Control of Pollution) Act, 1981, Consent to Establish for manufacturing of AAC Blocks (Autoclaved Aerated Concrete) - 2,50,000 CM3/ Annum is granted vide consent No. PCC/DDD/O-2764/WA/AA/KD/16-17/20 dated 27.01.2021.

In view of the above, Pollution Control Committee, DNH & DD hereby restores the power supply to your unit subject to following conditions :

1. The unit shall store fly ash in closed silos of adequate capacity.
2. The unit shall not discharge any type of wastewater outside the premises.
3. The unit shall develop green coverage / plantation in minimum 33% of area of the project.
4. The unit shall not generate any fugitive emissions from manufacturing process as well as any other ancillary activity/operation except permitted.
5. The unit shall provide adequate capacity of air pollution control system to all dust / gases pollutants generating sources to control the emissions.
6. The Bag Filter shall be operated efficiently and effectively to achieve the norms prescribed by the PCC.

The above conditions are strictly complied, failing which necessary action shall be initiated including closure of the unit without any further notice.

*28/01/21*  
Member Secretary  
Pollution Control Committee  
DNH & DD  
Daman  
S/c

Copy to :

- H.R. Patel*  
*28/01/2021*
1. The Chairman, PCC, DNH & DD -- for kind information.
  2. The Executive Engineer, DNH Power Distribution Co. Ltd., DNH with a request to re-connect the power supply to the industry.

WITHOUT PREJUDICE TO OUR  
RIGHTS AND CONTENTIONS,  
WE ARE ACCEPTING THE  
DOCUMENT

PLATINUM  
SOMUJ BUNY BIK SIKHUM  
DIRECTOR  
-- 28/01/2021

UT ADMINISTRATION OF DADRA & NAGAR HAVELI AND DAMAN &  
DIU

DEPARTMENT OF ENVIRONMENT & FOREST

SECRETARIAT, DAMAN

No. PCC/DMN/13 (Part VI)/2020-21/ 448

Dated 25/01/2021

**Notification**

Whereas the industrial sectors /projects recategorized by the Pollution Control Committee under Red, Orange, Green categories on the basis of directions of Central Pollution Control Board (CPCB) issued for the purpose of consent management under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were notified vide Notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200 dated 09.10.2015.

Whereas the CPCB has revised the categorisation of industrial sectors /projects under Red, Orange, Green and White Categories based upon the range of Pollution index through modified directions issued under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter No. B-29012/ESS (CPA)/2015-16/8571 dated 07.03.2016, letter No. B-29016/ROGW/IPC-VI/2020-21 dated 30.04.2020 and letter No. B-29016/ROGW/IPC-VI/2020-21/2402 dated 10.07.2020.

Whereas CPCB vide above said modified directions, has directed all the state Pollution Control Boards/ Pollution Control Committees to adopt the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of Industrial Sectors as mentioned in the final report attached with the above said directions and shall be used for consent management and inventorisation of industries under Red, Orange, Green and White categories and setting of industries shall be only in confirming areas.



Whereas it has been provided in the final document on revised classification of industrial sectors appended with the above modified directions of CPCB that there shall be no necessity of obtaining consent to operate for white category of industries and an intimation to concerned SPCB/PCC shall suffice and no Red category of industries shall normally be permitted in the ecologically fragile area/protected area.

Whereas it has also been prescribed in the above said CPCB modified directions that any further addition of any new or left over industrial sector and their categorisation which is not listed in the revised list of Red, Orange, Green and white industrial sectors shall be done at the level of concerned SPCB/PCC by a committee headed by the Member Secretary and two engineers/scientific staff of PCC following revised criteria and guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required.

Whereas an expert committee was constituted for classification and harmonisation of industrial sectors in the Union Territory of Dadra & Nagar Haveli and Daman & Diu into Red/Orange/Green/White category in line with the guidelines issued by CPCB.

Whereas based on the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of industrial sectors as mentioned in the reports attached with the above said modified directions of the CPCB, the committee submitted its recommendation along with the revised list of categories of industrial sectors.

Whereas a consolidated list of industrial sectors/projects covered under Red, Orange, Green and White categories have been finalised as per modified directions of CPCB which is at Annexure I to IV respectively and has been approved by the competent authority, the Hon'ble Administrator of Dadra & Nagar Haveli and Daman and Diu to adopt for the purpose of consent management under Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981.

Now therefore, in partial modification of earlier notification issued with regard to categorisation of industrial sectors/projects under Red, Orange and Green categories, the revised list of industrial sectors/projects finalised and categorised under Red, Orange, Green and White Categories at Annexure I to IV respectively shall be applicable in



the Union Territory of Dadra & Nagar Haveli and Daman and Diu for the purpose of consent management and inventorisation of industries under Red, Orange, Green and White categories under Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and siting of industries only in conforming areas and there shall be no necessity of obtaining consent to operate to white category industries and only an intimation to that effect shall suffice and no Red category industry shall be allowed in the ecologically fragile areas/Eco sensitive zones/Protected areas.

The other conditions stipulated vide earlier notification shall be applicable until further orders.

This notification shall come into force with immediate effect.

By Order and in the name of the Hon'ble  
Administrator, UT of Dadra & Nagar Haveli  
and Daman & Diu



(Ashish Mohan)  
Joint Secretary

Department of Environment & Forests  
Dadra & Nagar Haveli and Daman & Diu

## Annexure-I

### Pollution Control Committee, DNH &DD

### Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

#### Red category industry:

Code	Sector
1	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2	Automobile Manufacturing (integrated facilities).
3	Industries engaged in recycling /reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper, Spent cleared metal catalyst containing zinc
4	Manufacturing of lubricating oils, grease and petroleum based products
5	DG Set of capacity > 5 MVA
6	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7	Lead acid battery manufacturing (excluding assembling and charging of lead acid battery in micro scale)
8	Phosphate rock processing plant
9	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt.
11	Processes involving chlorinated hydrocarbons
12	Sugar (excluding Khandsari)
13	Fiber glass production and processing (excluding moulding)
14	Fire crackers manufacturing and bulk storage facilities

15	Industries engaged in recycling / reprocessing/ recovery /reuse of Hazardous Waste under schedule IV of HW( M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16	Milk processes and dairy products (integrated project)
17	Phosphorous and its compounds
18	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19	Coke making, liquefaction, coal tar distillation or fuel gas making
20	Manufacturing of explosives, detonators, fuses including management and handling activities
21	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22	Organic Chemicals manufacturing
23	Airports and Commercial Air Strips having discharge more than 100 KLD.
24	Asbestos and asbestos based industries
25	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid.
26	Cement
27	Chlorates, per-chlorates & peroxides
28	Chlorine, fluorine, bromine, iodine and their compounds
29	Dyes and Dye- Intermediates
30	Health-care Establishment (as defined in BMW Rules) (with incinerator) having wastewater generation more than 100 KLD.
31	Hotels having overall wastewater generation @ 100 KLD and more.
32	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery

	scrap, namely : Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34	Manufacturing of glue and gelatin
35	Mining and ore beneficiation
36	Nuclear power plant
37	Pesticides (technical) (excluding formulation)
38	Photographic film and its chemicals
39	Railway locomotive work shop/Integrated road transport workshop/Authorized service centres
40	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41	Chlor Alkali
42	Ship Breaking Industries
43	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44	Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45	Tanneries
46	Ports and harbour, jetties and dredging operations
47	Synthetic fibers including rayon, tyre cord, polyester filament yarn.
48	Thermal Power Plants
49	Slaughter house (as per notification S.O.270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts

50	Aluminium Smelter
51	Copper Smelter
52	Fertilizer (basic) (excluding formulation)
53	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55	Zinc Smelter
56	Oil Refinery (mineral Oil or Petro Refineries)
57	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58	Pharmaceuticals (excluding formulation)
59	Pulp & Paper (Large-Agro + wood), Small Pulp & Paper (agro based-wheat straw/rice husk)
60	Distillery (molasses / grain / yeast based)
61	Railway Stations (waste water generation $\geq$ 100 KLD)
R-01	Synthetic detergents and soaps (excluding formulation) having wastewater generation more than 100 KLD.
R-02	Automobile servicing, repairing and painting (excluding only fuel dispensing) if the wastewater generation is more than 100 KLD.
R-03	Building and construction project more than 20,000 sq. m built up area, after construction having wastewater discharge more than 100 KLD.
R-04	Ceramics and Refractories having coal consumption is more than 12 MT/Day.
R-05	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge is more than 100 KLD.
R-06	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making (more than 1 MT/Hour production).
R-07	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making.
R-08	Induction furnace clubbed with AOD furnace.
R-09	Industry or processes involving foundry operations having capacity of 5 MT/Hr or more, or the coal or coke consumption will be more than 500 kg/hr.
R-10	Manufacturing of Lead Glass

R-11	Non - alcoholic beverages (soft drink) & bottling of alcohol / non-alcoholic products having wastewater generation more than 100 KLD.
R-12	Vegetable oil manufacturing including solvent extraction and refinery/hydrogenated oils having the wastewater generation is more than 100 KLD
R-13	Common Treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF, Effluent conveyance project, incinerators, Solvent/Acid recovery plant, MSW sanitary landfill sites.
R-14	Sewage Treatment Plant having capacity of 100 KLD or more
R-15	Pharmaceutical and R & D activities.
R-16	Parboiled Rice Mills having wastewater generation more than 100 KLD or fuel consumption more than 12 MTD or both.
R-17	Industrial inorganic gases namely: -  (a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine.  (b) Hydrocarbon gases: Methane, ethane, propane.
R-18	Industrial Estates/ Parks/ complexes /areas/export processing zones/SEZs/ Biotech parks/leather complex.
R-19	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)

## Annexure II

### Pollution Control Committee, DNH &DD

### Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

#### Orange category industry:

Code	Sector
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4	Coated electrode manufacturing
5	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6	Flakes from rejected PET bottle
7	Food and food processing including fruits and vegetable processing
8	Jute processing without dyeing
9	Manufacturing of silica gel
10	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items (Nail polish, Deodorants & spray and Hair oil)
11	Printing or etching of glass sheet using hydrofluoric acid
12	Silk screen printing, sari printing by wooden blocks
13	Synthetic detergents and soaps (excluding formulation) having generation of wastewater less than 100 KLD
14	Thermometer manufacturing
15	Cotton spinning and weaving (medium and large scale)
16	Almirah, Grill Manufacturing (Dry Mechanical Process).
17	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18	Automobile servicing, repairing and painting (excluding only fuel dispensing) having wastewater generation is less than 100 KLD
19	Ayurvedic and homeopathic medicine
20	Brickfields (excluding fly ash brick manufacturing using lime process)

21	Building and construction project more than 20,000 sq. m built up area (if the wastewater discharge is less than 100 KLD).
22	Ceramics and Refractories having coal consumption less than 12 MT/day.
23	Coal washeries
24	Dairy and dairy products (small scale)
25	DG set of capacity >1MVA but < 5MVA
26	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge less than 100 KLD
28	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting, alloy making (excluding Lead) and production upto 1 MT/Hr.
29	Fertilizer (granulation / formulation / blending only)
30	Fish feed, poultry feed and cattle feed
31	Fish processing and packing (excluding chilling of fishes)
32	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)
33	Formulation/ pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.
34	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35	Gravure printing, digital printing on flex, vinyl
36	Heat treatment using oil fired furnace (without cyaniding)
37	Hot mix plants
38	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.
39	Ice cream
40	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW( M, H& TBM) rules, 2008 - Items namely - Brass Dross , Copper Dross, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues, Waste Copper and copper alloys in dispersible form, Slags from copper processing for further processing or refining , Insulated Copper Wire, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid", Jelly filled Copper cables, Zinc Dross-Hot dip Galvanizers SLAB, Zinc Dross-Bottom Dross, Zinc ash/Skimming arising from galvanizing and die casting

	operations, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining, Zinc ash and residues including zinc alloy residues in dispersible form
42	Industry or processes involving foundry operations having capacity less than 5 MT/Hr or the coal/coke consumption is less than 500 MT/Hr
43	Lime manufacturing (using lime kiln)
44	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45	Manufacturing of glass
46	Manufacturing of iodized salt from crude/ raw salt
47	Manufacturing of mirror from sheet glass
48	Manufacturing of mosquito repellent coil
49	Manufacturing of Starch/Sago
50	Mechanized laundry using oil fired boiler
51	Modular wooden furniture from particle board, MDF < swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52	New highway construction project
53	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having wastewater generation less than 100 KLD.
54	Paint blending and mixing (Ball mill)
55	Paints and varnishes (mixing and blending).
56	Ply-board manufacturing (including Veneer and laminate) with oil fired boiler/ thermic fluid heater (without resin plant)
57	Potable alcohol (IMFL) by blending, bottling of alcohol products
58	Printing ink manufacturing.
59	Printing press
60	Reprocessing of waste plastic including PVC
61	Rolling mill (oil or coal fired) and cold rolling mill
62	Spray painting, paint baking, paint shipping
63	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64	Stone crushers
65	Surgical and medical products including prophylactics and latex
66	Teflon based products

67	Thermocol manufacturing(with boiler)
68	Tobacco products including cigarettes and tobacco/opium processes
69	Transformer repairing/ manufacturing (dry process only)
70	Tyres and tubes vulcanization/ hot retreating
71	Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils having waste water generation less than 100 KLD
72	Wire drawing and wire netting
73	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74	Pharmaceutical formulation (For sustained release/ extended release of drugs only and not for commercial purpose)
75	Synthetic resins
76	Synthetic rubber excluding molding
77	Cashew nut processing
78	Coffee seed processing
79	Parboiled Rice Mills having wastewater generation less than 100 KLD or fuel consumption less than 12 MT/Day
80	Foam manufacturing
81	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely Used Oil – As per specifications prescribed from time to time.
82	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Waste Oil - As per specifications prescribed from time to time.
83	Producer gas plant using conventional up drift coal gasification ( linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84	Railway Stations (Wastewater generation $\geq 10$ KLD, but $< 100$ KLD)
85	Scrapping centers (for End of life vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons, etc.)
	a. Collection, de-pollution, dismantling centers and shredding centers.
	b. Collection, de-pollution, dismantling centres
	c. Shredding centers (can include white goods*/other scraps also)
86	Compressed/ refined Bio-gas production from Bio-degradable wastes

87	Dairy farm
O-01	Railway locomotive work shop/Integrated road transport workshop / Authorized service centres having wastewater generation < 100 KLD.
O-02	Airports and Commercial Air Strips having discharge less than 100 KLD
O-03	Health-care Establishment (as defined in BMW Rules) having total wastewater generation less than 100 KLD and without incinerator
O-04	Tea processing (with boiler)
O-05	Manufacturing of pasted veneers using coal fired boiler or thermic fluid heater.
O-06	Manufacture of Pesticides / Insecticides / Fungicides / Algaecides / Herbicides / Agrochemical units by mixing and blending only and Manufacture of growth promoters, Nutrients regulators and granulation by mixing and blending only.
O-07	Enamels, thinners, polishes, lacquers, reducers, solvents and retarders by way of mixing and blending only.
O-08	Sewage Treatment Plant having capacity less than 100 KLD.
O-09	Manufacturing of ball bearings, nuts, bolts and screws
O-10	Manufacturing of MS drums and containers
O-11	Epoxy coating

## Annexure III

### Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

#### Green category industry:

Code	Sector
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity < 1TPD) (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles (dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc. (should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using Boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making

14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills (dry process)
21.	Glass, ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pulp manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction(no hydrogenation/ refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry, Hatchery and Piggery
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood

37.	Ready mix cement concrete
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with gas operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (upto-20 HP motor)
45.	Spice grinding (>20 hp motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	Chilling plant and ice making without using ammonia
50.	CO2 recovery
51.	Distilled water (without boiler) with electricity as source of heat
52.	Hotels (up to 20 rooms and without boilers)
53.	Manufacturing of optical lenses (using electrical furnace)
54.	Mineralized water
55.	Tamarind powder manufacturing
56.	Cutting, sizing and polishing of marble stone
57.	Emery powder (fine dust of sand) manufacturing
58.	Fly ash export, transport & disposal facilities
59.	Mineral stack yard / Railway sidings
60.	Oil and gas transportation pipeline
61.	Seasoning of wood in steam heated chamber
62.	Synthetic detergent formulation
63.	Tea processing (without boiler)
64.	Railway station (Wastewater generation <10 KLD)

65.	Gaushalas
G-01	Modular wooden furniture from particle board, MDF < swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
G-02	Automobile fuel outlets (only dispensing) (exempted from obtaining consent)
G-03	Power-looms, knitting, jacquard knitting, circular knitting & weaving and
G-04	Textile products such as Readymade garments, Apparel Making (Rain coat) and embroidery (Excluding Dyeing, Washing, Bleaching or any Chemical / Wet Processes) Handy crafts, Gold and Silver Zari Thread and Lace work.
G-05	Yarn Texturising / crimping / twisting units (without dyeing)
G-06	Photographic and other films and paper – by way of cutting, sprocketing, slitting and packing (only from readymade rolls/sheets)
G-07	Cork sheet
G-08	Diesel Generator Sets (15 KVA to 1 MVA)

## Annexure IV

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

### White Category Industry:

Code	Sector
1	Assembly of air coolers /conditioners, repairing and servicing.
2	Assembly of bicycles, baby carriages and other small non motorizing vehicles.
3	Bailing (hydraulic press) of waste papers
4	Bio fertilizer and bio-pesticides without using inorganic chemicals
5	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6	Blending and packing of tea
7	Block making of printing without foundry (excluding wooden block making)
8	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10	Cotton and woollen hosiers making (Dry process only without any dyeing / washing operation)
11	Diesel pump repairing and servicing (complete mechanical dry process)
12	Electric lamp (bulb) and CFL manufacturing by assembling only
13	Electrical and electronic item assembling (completely dry process) and musical instruments manufacturing
14	Engineering and fabrication units (dry process without or any heat treatment / metal surface finishing operations/painting).
15	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16	Fly ash bricks/ block manufacturing
17	Fountain pen manufacturing by assembling only
18	Glass ampules and vials making from glass tubes
19	Glass putty and sealant (by mixing with machine only)
20	Ground nut decorticating

21	Handloom/ carpet weaving (without dyeing and bleaching operation)
22	Leather cutting and stitching (more than 10 machine and using motor)
23	Manufacturing of coir items from coconut husks
24	Manufacturing of metal caps containers etc
25	Manufacturing of shoe brush and wire brush
26	Medical oxygen
27	Organic and inorganic nutrients (by physical mixing)
28	Organic manure (manual mixing)
29	Packing of powdered milk
30	Paper pins and u clips
31	Repairing of electric motors and generators (dry mechanical process)
32	Rope (plastic and cotton)
33	Scientific and mathematical instrument manufacturing
34	Solar module non conventional energy apparatus manufacturing unit
35	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37	Used cooking oil (UCO) collection centres
W-01	Agarbatti
W-02	Umbrella (tailoring & sealing)
W-03	Handicrafts
W-04	wax candles
W-05	Almirah, Grill Manufacturing (Dry mechanical process) (without painting)

No. PCC/PCC/DDD/NGT-77(2019)  
(DNH)-ACC Platinum (Part-I)/2019-20/ 452  
Office of the Member Secretary,  
Pollution Control Committee  
Udyog Bhavan, First Floor  
Bhenslore, Nani Daman  
Dated: 27.01.2021

To  
The Chairman  
Central Pollution Control Board  
Parivesh Bhawan  
East Arjun Nagar  
Delhi-110032

**Sub: Directions under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act,1974 and the Air (Prevention & Control of Pollution) Act,1981 regarding granting permission to operate in compliance of orders of Hon'ble NGT.**

Ref: CPCB Direction No. CPCB/IPC-VI/DD&DNH dated 18.01.2021

Sir,

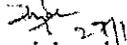
With reference to the above, it is submitted that the following directions have been issued by Chairman, CPCB to PCC, DD&DNH in compliance of orders of Hon'ble NGT.

- (i) to categorise the industrial sector fly ash bricks/blocks manufacturing using fuel under green or orange category depending on the fuel consumption in line with CPCB criteria and guidelines for categorisation of industrial sectors,
- (ii) to act upon the consent application of the industrial unit M/s Platinum AAC Blocks Pvt. Ltd, Village Kherdi, Silvassa, accordingly for granting permission to operate in compliance of orders of Hon'ble NGT and
- (iii) to adopt and implement the CPCB criteria and guidelines for categorisation of industrial sectors into Red, Orange, Green and White category issued vide CPCB directions dated 7.3.2016 with immediate effect. The DD&DNH PCC shall acknowledge the receipt of directions and submit the action taken report (ATR) in compliance of these directions, to CPCB within 10 days from the receipt of directions.

In this connection, it is mentioned that the PCC, DD&DNH has complied with the above directions by taking appropriate actions. The Action Taken Report (ATR) is furnished as under.

- (a) Categorised the industrial sector, Fly ash bricks/blocks manufacturing using fuel under green or orange category is carried out in line with the CPCB criteria and guidelines and issued order vide No. PCC/PCC/DDD/NGT-77(2019)(DNH)-ACC Platinum (Part-I)/2019-20/31 dated 27.01.2021. Copy of the said order is enclosed herewith as **Annexure A**.
- (b) Acted upon the consent application of the industrial unit M/s Platinum AAC Blocks Pvt. Ltd at Kherdi Village, Silvassa and issued order vide No. PCC/PCC/DDD/NGT-77(2019) (DNH)-ACC Platinum (Part-I)/2019-20/30 dated 27.01.2021. Copy of the said order is enclosed as **Annexure B**.
- (c) Consent to establish is issued to the said unit for manufacturing of AAC Blocks of 2,50,000 Cu.M per annum vide Consent No. PCC/DDD/ O-2764/WA/AA/KD/16-17/20 dated 27.01.2021 Copy of the said consent is enclosed as **Annexure C**.
- (d) Restored the Power Connection vide letter No. PCC/DDD/O-2764/WA/AA/KD/16-17/29 dated 27.01.2021. Copy of the said letter is enclosed as **Annexure D**.
- (e) PCC, DD&DNH has adopted the revised criteria and categorised the industrial sectors into Red, Orange, Green and White Categories as per the modified directions issued by CPCB dated 7.3.2016, 30.4.2020 and 10.07.2020 and notified the same by the UT Administration of DNH&DD vide notification No. PCC/DMN/13 (Part VI)/2020-21/448 dated 25.01.2021. Copy of the said notification is enclosed herewith as **Annexure E**.

Yours faithfully,

  
(K. Ravichandran)  
Member Secretary,  
PCC, DD&DNH

**Encl: AS Above**

Copy to

1. Advisor to the Hon'ble Administrator, DNH &DD for favour of information
2. PS to Hon'ble Administrator, DNH&DD for favour of information